

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15579/2021

(Arising out of impugned final judgment and order dated 19-05-2021 in WA No. 6127/2021 passed by the High Court Of Judicature At Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

SLP (C) No.15832-33 of 2021

(***AS PER COURTS ORDER DATED 17.05.2022, REPORT HAS BEEN RECEIVED ON 23.1.2023 IN BOTH THE MATTERS.***)

Date : 13-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Satya Mitra, AOR

For Respondent(s) Mr. Avinash Tripathi, AOR
Mr. Ajit Kumar Ekka, AOR
Mr. Purvish Jitendra Malkan, AOR

UPON hearing the counsel the Court made the following

O R D E R

Not to be deleted from the notified date i.e. 17.03.2023.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR